<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 36 OF 2016 & IA No. 91 of 2016

Dated: <u>17th May, 2017</u>

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Talwandi Sabo Power Ltd. Vs.		 Appellant(s)
Punjab State Electricity Regulatory Commission & Anr.		 Respondent(s)
Counsel for the Appellant(s) :	Mr. Amit Kapur Mr. Vishal Anand Mr. Akshat Jain Ms. Aparajita Upadhyay	
Counsel for the Respondent(s) :	Mr. M.G. Ramachandran Mr. Anand K. Ganesan Ms. Swapna Seshadri	
	Mr. Sakesh Kumar & Ms. Neha Gupta for R-1	

<u>ORDER</u>

We have heard learned counsel for the parties. Arguments are concluded. Learned counsel are directed to file written submissions on or before 31.05.2017 after serving copy on the other side.

Judgment is reserved.

(I.J. Kapoor) Technical Member ss/pr (Justice Ranjana P. Desai) Chairperson